

## PROFORMA-I

## STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2022

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
<b>1. MAIN CASES ORIGINAL SIDE (CIVIL)</b>													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
<b>7. WRIT PETITIONS</b>													
a) Service matter	20	02	--	04	--	--	--	04	--	--	--	--	18
b) Land Reforms													
c) Labour Laws													
d) Others	64	09	--	15	01	--	--	16	--	--	--	--	57

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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
<b>9. Company petition &amp; Application</b>													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
<b>12. Other Direct and indirect Tax References and applications</b>													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	06	01	--	--	--	--	--	--	--	--	--	--	07
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
<b>16. Election Petitions and Applications</b>													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													

*Prepared and verified by:*



<b>18. Motions</b>													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
<b>19. Other Petitions and Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	--	--	--	01	--	--	01	--	--	--	--	01
d) Cross objections	02	02	--	--	01	--	--	01	--	--	--	--	03
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>20. TOTAL</b>	95	14	--	19	02	--	--	21	--	--	--	--	88
<b>ORIGINAL SIDE (CRIMINAL)</b>													
21. High Court Sessions													
<b>22. Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	01	--	--	--	01	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
<b>25. Others</b>													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	04	03	--	06	--	--	--	06	--	--	--	--	01
<b>26. TOTAL</b>	05	03	--	07	--	--	--	07	--	--	--	--	01

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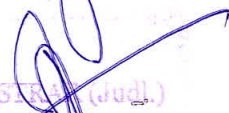


<b>27. APPELLATE SIDE (CIVIL)</b>													
<b>Writ Appeals</b>													
a) Service matters	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	02	--	--	01	--	--	01	--	--	--	--	02
28. Letters patent Appeals													
<b>29. First Appeals from</b>													
a) Original Side													
b) Judgments	16	02	--	01	--	--	--	01	--	--	--	--	17*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	13	--	--	01	--	--	--	01	--	--	--	--	12
<b>31. Miscellaneous First Appeals from</b>													
a) Original Side													
b) Judgment													
c) Orders													
<b>32. Miscellaneous Second Appeals from</b>													
a) Judgment													
b) Orders													
33. Revision Petitions	01	04	--	02	--	--	--	02	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
<b>36. Other Appeals</b>													
a) City Civil Court Appeals													
b) Review of Judgments	02	--	--	01	01	--	--	02	--	--	--	--	--
c) Compensation, Claims and Special Appeals	07	--	--	--	--	--	--	--	--	--	--	--	07
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
<b>37. TOTAL</b>	<b>42</b>	<b>08</b>	<b>--</b>	<b>05</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>07</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>43</b>

[\*02 (Two) Tax Appeals included]

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<b>APPELLATE SIDE (CRIMINAL)</b>													
<b>38. Criminal Appeals</b>													
a) By persons convicted	22	04	--	--	04	--	--	04	--	--	--	--	22
b) By Government from Judgment of Acquittal	03	--	--	--	01	--	--	01	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	--	--	--	--	--	--	--	--	--	--	01
<b>39. Criminal Revisions</b>	07	--	--	03	--	--	--	03	--	--	--	--	04
<b>40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions</b>													
<b>41. Criminal L P</b>	04	--	--	01	--	--	--	01	--	--	--	--	03
<b>42. Others</b>													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	36	05	--	04	05	--	--	09	--	--	--	--	32
<b>GRAND TOTAL (20+26+37+43)</b>	178	30	--	35	09	--	--	44	--	--	--	--	164

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/09/2022 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL 13
	Less than one year 2	One to two years 3	Two to three years 4	Three to four years 5	Four to five year 6	Five to six year 7	Six to seven year 8	Seven to eight year 9	Eight to nine year 10	Nine to ten year 11	Over ten year 12	
<b>Main Cases</b>	2	3	4	5	6	7	8	9	10	11	12	13
<b>1. Original Side (Civil)</b>												
<b>1. suits</b>												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
<b>7. WRIT PETITIONS</b>												
a) Service matter	02	08	05	02	01	--	--	--	--	--	--	18
b) Land Reforms												
c) Labour Laws												
d) Others	25	09	07	03	06	04	--	02	--	--	01	57
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
<b>9. Company Petition &amp; Application</b>												
a) Petitions												
b) Application in Petitions												

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c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
<b>12. Other Direct and Indirect Tax References and Applications</b>													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03	02	01	--	--	01	--	--	--	--	--	--	07
<b>14. Matrimonial Cases and References</b>													
a) Matrimonial Suits/Cases	01	01	--	--	--	--	--	--	--	--	--	--	02
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
<b>16. Election Petitions and Applications</b>													
a) Election Petitions													
b) Applications in Election Cases													
<b>17. Insurance Act, Reference &amp; Applications</b>													
<b>18. Motions</b>													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
<b>19. Other Petitions and Applications</b>													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	01	--	--	--	--	02	--	--	--	--	--	--	03
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													

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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
<b>k) Petitions Application for</b>													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
<b>20. TOTAL</b>	<b>33</b>	<b>20</b>	<b>13</b>	<b>05</b>	<b>07</b>	<b>07</b>	<b>--</b>	<b>02</b>	<b>--</b>	<b>--</b>	<b>01</b>	<b>88</b>	
<b>ORIGINAL SIDE (CRIMINAL)</b>													
21. High Court Sessions													
<b>22. Writ Petitions</b>													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
<b>25. Others</b>													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	--	--	--	--	--	--	--	--	--	--	--	01
<b>26. TOTAL</b>	<b>01</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>--</b>	<b>01</b>

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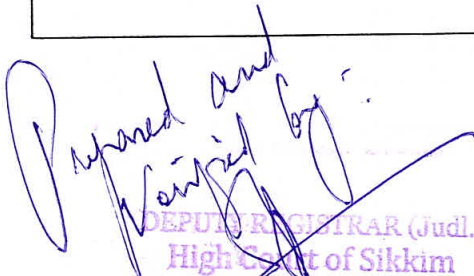
<b>27. APPELLATE SIDE (Civil)</b>												
<b>Writ Appeals</b>												
a) Service matters	--	--	--	--	--	--	--	--	--	--	--	--
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	02	--	--	--	--	--	--	--	--	--	--	02
28. Letters patent Appeals												
<b>29. First Appeals</b>												
a) From Original Side												
b) From Judgments	02	--	08	05	01	--	01	--	--	--	--	17*
c) From Orders	--	02	--	--	--	--	--	--	--	--	--	02
<b>30. Second Appeals from Judgment</b>	03	03	01	05	--	--	--	--	--	--	--	12
<b>31. Miscellaneous First Appeals</b>												
a) From Original Side												
b) From Judgment												
c) From Orders												
<b>32. Miscellaneous Second Appeals</b>												
a) From Judgment												
b) From Orders												
33. Revision Petitions	02	--	01	--	--	--	--	--	--	--	--	03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
<b>36. Other Appeals</b>												
a) City Civil Courts Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	02	04	--	01	--	--	--	--	--	--	--	07
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
<b>37. TOTAL</b>	11	09	10	11	01	--	01	--	--	--	--	43

[ \*02 (Two) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)												
<b>38. Criminal Appeals</b>												
a) By persons convicted	17	04	--	01	--	--	--	--	--	--	--	22
b) By Government from Judgment of Acquittal	02	--	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	01
<b>39. Criminal Revisions</b>	01	--	02	--	01	--	--	--	--	--	--	04
<b>40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions</b>												
<b>41. Criminal L P</b>	03	--	--	--	--	--	--	--	--	--	--	03
<b>42. Others</b>												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
<b>43. TOTAL</b>	24	04	02	01	01	--	--	--	--	--	--	32
<b>GRAND TOTAL (20+26+37+43)</b>	69	33	25	17	09	07	01	02	--	--	01	164

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 High Court of Sikkim  
 Gangtok

PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/09/2022					
ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	53	53

11.07.2022, 12.07.2022, 14.07.2022 to 16.07.2022 & 18.07.2022 to 19.07.2022- Summer Vacation

Prepared and  
Verified by:

*[Signature]*

DEPUTY REGISTRAR (Judl.)  
High Court of Sikkim  
Gangtok